

F.No. 153/220/2005-TPL  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Direct Taxes

Room No. 147F, North Block  
New Delhi, the 30<sup>th</sup> September, 2005

**ORDER UNDER SECTION 119 OF THE INCOME-TAX ACT**

To

**All the Chief Commissioners/Directors General of Income-tax**

Subject: **Non-levy of penalty on delayed furnishing of Annual Information Return under section 285BA of the Income-tax Act.**

In exercise of the powers conferred by section 119 of the Income-tax Act, the Central Board of Direct Taxes hereby direct not to levy penalty under section 271FA of Income-tax Act in cases where Annual Information Return under section 285BA of the Income-tax Act in respect of specified financial transactions registered or recorded during the financial year 2004-2005 is furnished on or before 30<sup>th</sup> November, 2005.

2. This may be brought to the notice of the all the officers working in your region

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(Sharat Chandra)  
Director  
Government of India

Copy to:

1. The Chairman, Members and all others officers in the C.B.D.T of the rank of Under Secretary and above.
2. The DIR(RSP&PR), Mayur Bhawan, New Delhi, for printing in the quarterly tax bulletin and for circulation as per usual mailing list
3. The Comptroller and Auditor General of India (40 copies)
4. The D.G.(Vigilance), Mayur Bhawan, New Delhi.
5. The DIT(Systems), Jhandewalan, New Delhi.
6. The Joint Secretary and Legal Advisor, Ministry of Law and Justice, New Delhi.
7. NIC - for placing it on website for information of the general public
8. Director (Press Relations), PIB North Block, New Delhi – for issuance of a Press Release

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(Sharat Chandra)  
Director  
Government of India